Dear Chief Secretary,

Hon’ble Prime Minister, in his address to the Nation today, has announced that the lockdown in India, which has been imposed to contain the spread of COVID-19 pandemic, will have to be extended till May 3, 2020. In pursuance of this announcement, and on the directions of the National Disaster Management Authority (NDMA), issued on April 14, 2020, I, as Chairperson, National Executive Committee (NEC), have issued directions to all the Ministries/Departments of Government of India, State/Union Territory Governments and Authorities, that the lockdown measures stipulated in the Consolidated Guidelines of MHA, for containment of COVID-19 pandemic in the country, will continue to remain in force up to May 3, 2020. A copy of the Order dated April 14, 2020, issued under the Disaster Management Act, 2005, is herewith enclosed.

2. With the extension of the lockdown, all restrictions that have been imposed in various sectors, and on various activities, will continue to remain in force. These restrictions, which have been spelt out in the Consolidated Guidelines of MHA, must be enforced strictly, by all Ministries/Departments of the Government of India, and by State/Union Territory Governments and Authorities.

3. It is emphasized that as per the orders issued by MHA under the Disaster Management Act, 2005, the States/Union Territories cannot dilute restrictions imposed vide the aforesaid guidelines.

4. I would again urge you to strictly implement the directions issued by MHA, under the Disaster Management Act, 2005, as contained in the Consolidated Guidelines, without any dilution of the same.

With regards,

Yours sincerely,

Encl: as above.

Chief Secretaries of All States
(As per standard list)
D.O.No. 40-3/2020-DM-I(A)  

14th April, 2020

Dear Administrator,

Hon’ble Prime Minister, in his address to the Nation today, has announced that the lockdown in India, which has been imposed to contain the spread of COVID-19 pandemic, will have to be extended till May 3, 2020. In pursuance of this announcement, and on the directions of the National Disaster Management Authority (NDMA), issued on April 14, 2020, I, as Chairperson, National Executive Committee (NEC), have issued directions to all the Ministries/Departments of Government of India, State/Union Territory Governments and Authorities, that the lockdown measures stipulated in the Consolidated Guidelines of MHA, for containment of COVID-19 pandemic in the country, will continue to remain in force upto May 3, 2020. A copy of the Order dated April 14, 2020, issued under the Disaster Management Act, 2005, is herewith enclosed.

2. With the extension of the lockdown, all restrictions that have been imposed in various sectors, and on various activities, will continue to remain in force. These restrictions, which have been spelt out in the Consolidated Guidelines of MHA, must be enforced strictly, by all Ministries/Departments of the Government of India, and by State/Union Territory Governments and Authorities.

3. It is emphasized that as per the orders issued by MHA under the Disaster Management Act, 2005, the States/Union Territories cannot dilute restrictions imposed vide the aforesaid guidelines.

4. I would again urge you to strictly implement the directions issued by MHA, under the Disaster Management Act, 2005, as contained in the Consolidated Guidelines, without any dilution of the same.

With regards,

Yours sincerely,

(Ajay Bhalla)

Encl : as above.

Administrators of All UTs
(As per standard list)
ORDER

Whereas under directions of the National Disaster Management Authority (NDMA)'s Order dated 24.03.2020, and in exercise of the powers, conferred under Section 10(2)(l) of the Disaster Management Act 2005, the undersigned, in his capacity as Chairperson, National Executive Committee, issued directions vide Order of even number dated 24.03.2020 to all Ministries/Departments of Government of India, State/Union Territory Governments and State/Union Territory Authorities, with the guidelines to implement lockdown measures, to contain the spread of COVID-19, in all parts of the country for a period of 21 days with effect from 25.03.2020;

Whereas, the guidelines to implement lockdown measures were further modified on 25.03.2020, 27.03.2020, 02.04.2020, 03.04.2020 and 10.04.2020 and consolidated guidelines are placed on the website of Ministry of Home Affairs (MHA);

Whereas, NDMA after assessing the situation on COVID-19 epidemic is satisfied that strict social distancing measures need to be implemented for a further period so as to effectively contain the spread of COVID-19 in the country;

Whereas in exercise of the powers under section 6(2)(i) of the Disaster Management Act, 2005, NDMA has issued an Order number 1-137/2018-Mit-II (FTS-10548) dated 14.04.2020 (copy enclosed) directing the Chairperson, National Executive Committee that existing lockdown measures be continued to be implemented in all parts of the Country, upto 03.05.2020.

Whereas under directions of the aforesaid Order of NDMA, and in exercise of the powers, conferred under Section 10(2)(l) of the Disaster Management Act, 2005, the undersigned, in his capacity as Chairperson, National Executive Committee, hereby issues directions to all the all Ministries/Departments of Government of India, State/Union Territory Governments and State/Union Territory Authorities that the Lockdown measures stipulated in aforesaid Consolidated Guidelines of MHA for containment of COVID-19 epidemic in the country, will continue to remain in force upto 03.05.2020 to contain the spread of COVID-19 in the country.

To:
1. The Secretaries of Ministries/Departments of Government of India
2. The Chief Secretaries/Administrators of States/Union Territories
   (As per list attached)

Copy to:
   i. All members of the National Executive Committee.
   ii. Member Secretary, National Disaster Management Authority.
ORDER

On 24\textsuperscript{th} March, 2020, the National Disaster Management Authority directed the Ministries/Departments of Government of India, State Governments and State Authorities to take measures for ensuring social distancing so as to prevent the spread of COVID 19 in the country. These measures are in force for a period of 21 days w.e.f. from 25\textsuperscript{th} March 2020. Detailed guidelines and addenda were issued by National Executive Committee from time to time under section 10(2)(l) of the Disaster Management Act 2005.

2. Considering the fact that strict social distancing measures need to be implemented for a further period to contain the spread of COVID 19, the National Authority, in exercise of powers under Section 6 (2) (i) of the Disaster Management Act, 2005, directs the Ministries/Departments of Government of India, State Governments and State Authorities to continue the same measures for social distancing up to 3\textsuperscript{rd} May, 2020. In this regard the guidelines/orders issued by NEC shall continue to be applicable throughout the country. The Authority further directs NEC to issue modifications in the guidelines as necessary, keeping in view the need to contain the spread of COVID 19.

Member Secretary, NDMA

To

Union Home Secretary,
North Block, New Delhi 110011